

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 5209 OF 2018
[@ SPECIAL LEAVE PETITION (C) NOS. 17905 OF 2012]

D.SUBBA RAO (D) BY LRS. & ORS. Appellant(s)

VERSUS

D. SADASHIVA RAO & ORS. Respondent(s)

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. The appellants approached this Court, aggrieved by the Judgment and Decree dated 10.01.2012 in Regular First Appeal No. 681 of 2005 on the file of the Division Bench of the High Court of Karnataka.

3. Finding that there is a possibility of settlement, this Court requested the parties to explore the possibility of an amicable settlement, to which they willingly agreed. Accordingly, they were referred to the Bangalore Mediation Center. The Bangalore Mediation Center has forwarded a report dated 17.04.2018 along with Memorandum of Settlement dated 16.04.2018, duly signed by the Power of Attorney Holders of the parties. We find that the disputes between the parties have been settled. The

Memorandum of Settlement shall form part of this Judgment.

4. The parties are directed to strictly abide by the terms of the settlement. We record our deep appreciation for the cooperation extended by the parties as well as by the learned mediator for putting an end to a litigation which had crossed its silver jubilee.

5. In view of the above, the appeal is disposed of.

.....J.

[KURIAN JOSEPH]

.....J.

[MOHAN M. SHANTANAGOUDAR]

New Delhi;
May 15, 2018.

ITEM NO.41

COURT NO.5

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 17905 OF 2012

D.SUBBA RAO(D) BY LRS. . & ORS.

Appellant(s)

VERSUS

D.SADASHIVA RAO . & ORS.

Respondent(s)

Date : 15-05-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGODAR

For Appellant(s) Mr. S. N. Bhat, AOR
Mr. Priyank Jain, Adv.
Mr. Ravi Panwar, Adv.

For Respondent(s) Mr. A. Raghunath, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed non-reportable Judgment.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)